

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 10/03/2023

To  
The Interim Resolution Professional / Resolution Professional  
Rajan Deshraj Agarwal  
Office No. 404, Laxmi Mall, Laxmi industrial  
Estate, New Link Road, Andheri (W), Mumbai-400053

From  
**K.K Capital Services Ltd.**  
**Registered Office**  
**251, Anarkali Complex, Jhandewalan Extension**  
**New Delhi-110055**

**Subject:** Submission of proof of claim.

Madam/Sir,

K.K Capital Services Ltd., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Sristi Hospitality Private Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	K.K CAPITAL SERVICES LTD.
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	U74899DL1996PLC078459
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	251, Anarkali complex, Jhandewalan Extension, New Delhi-110055 aba@kkcap.com, ska@kkcap.com
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs 1,59,84,998 /-( Rupees one crore fifty nine lakhs eighty four thousand nine hundred ninety eight only)

For K.K. Capital Services Ltd.

Director

PARTICULARS	
	(Including Interest upto 28/02/2023 & further applicable @ 18% per annum as per clause 7 (e) of the commercial mandate.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED. Documents Annexed serial no. 1 to 8 as listed as evidence of claim amount.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED Services provided Invoice No. 2016 17/SHPL/01 dated 30/04/2016
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM NIL
9.	DETAILS OF: <ul style="list-style-type: none"> <li>a. any security held, the value of security and its date, or</li> <li>b. any retention of title arrangement in respect of goods or properties to which the claim refers</li> </ul> Cases no. CC-3166/17, 3562/17 & 3829/17 before MM, NI Act -04, Central District, THC, Delhi -against bouncing of Cheques issued by the corporate debtors against invoice vide Chq no. 000077, 000078, 000079, 000080 & 000081
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN Account Holder: K.K Capital services ltd. Bank Name : Bank of India Branch Address : Jhandewalan Extension , New Delhi-110055 Account No : 602420100010933 IFSC Code : BKID0006024
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR List of Documents annexed containing Serial No. 1 to 8 Items in respect of Non-Payment of Claim. <ol style="list-style-type: none"> <li>1. Claim Calculation sheet up to 28/02/2023</li> <li>2. Commercial Mandate dated 9<sup>th</sup>, March 2016 entered into with Sristi Hospitality Private Ltd. based on For K.K Capital Services Ltd provided and</li> </ol>

  
Director


PARTICULARS

	<p>amount of services and interest due till 28/02/2023 there on.</p> <p>3. Invoice No. 2016-17/SHPL/01 dated 30/04/2016 totaling to Rs 62,97,500 /- (55,00,000 + service tax 7,97,500).</p> <p>4. Form no. 3 and Form no. 4 both dated 23<sup>rd</sup> October, 2017 of demand notice/demanding payment under the IBC 2016 sent to Sristi Hospitality Private Ltd. before filing NCLT case against the company under section 9 of IB 2016.</p> <p>5. Order copy of NCLT Mumbai Bench II order dated <u>30/07/2021</u> in case no. IA 1350/2021 in T.C.P (IB) 12 (MB) 2018 in respect of amount to be paid in five installments and forfeiture of amount so paid during installments if defaulted in making payment.</p> <p>6. Copy of dismissed order of Honorable Supreme Court of India dated 11/12/2020 vide Civil Appeal no. 3838/2020 filed by Sristi Hospitality Private Ltd. against the NCLAT order dated 12/06/2020.</p> <p>7. Judgement Copy of NCLAT order dated 12/06/2020, against the appeal filed for TCP No. 12 /IBC/NCLT/MB/MAH/2018.</p> <p>8. Copy of NCLT order Mumbai Bench in T.C.P No. 12/IBC/NCLT/MB/MAH/2018 under section 9 of the IBC, 2016 filed by</p>
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For K.K. Capital Services Ltd



Director

PARTICULARS		
		K.K Capital Services Ltd. against Sristi Hospitality Private Ltd. order dated 31/01/2019.
<p>For K.K. Capital Services Ltd.</p>  <p style="text-align: center;">Director</p> <p>Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]</p>		
Name in BLOCK LETTERS	:	ABHISHEK AGARWAL
Position with or in relation to creditor	:	Director
Address of person signing	:	W-1/2, DLF City Phase-3, Gurgaon-122002

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



## FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES  
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution  
Process for Corporate Persons) Regulations, 2016)

02.03.2023

To  
The Interim Resolution Professional  
Rajan Dashraj Agarwal,  
Office No. 404, Laxmi Mall,  
Laxmi Industrial Estate, NewLink Road,  
Andheri (West), Mumbai -400053

From  
**Touch of Class Foods Private Limited**  
**Authorised Person Ananth Vaidyanathan**  
Unit No. 401, Harshvardhan Chambers,  
4th Floor, CTS No. 41 (Pt),  
Mhada Layout Jogeshwari,  
Mumbai City, Maharashtra-400102

**Subject: Submission of proof of claim.**

Madam/Sir,

I, **Ananth Vaidyanathan**, on behalf of **Touch of Class Foods Private Limited**, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **Sristi Hospitality Private Limited**. The details for the same are set out below:

PARTICULARS	
1.	Name of operational creditor <b>Touch of Class Foods Private Limited</b>

2.	<p>Identification number of operational creditor</p> <p>(If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)</p>	<p><b>CIN: - U55101MH2019PTC323504</b></p> <p><b>GST Registration No.: 27AAHCT2582Q1ZK</b></p>
3.	<p>Address and email address of operational creditor for correspondence</p>	<p>Address: Unit No. 401, Harshvardhan Chambers, 4th Floor, CTS No. 41 (Pt), Mhada Layout Jogeshwari, Mumbai City, Maharashtra-400102</p> <p>Email: touchhofclassananth@gmail.com</p>
4.	<p>Total amount of claim (Including any interest as at the insolvency commencement date)</p>	<p><b>Amount Spend on Infrastructure: ₹ 28,74,804/-</b></p> <p><b>Conducting Fees Paid: ₹ 35,00,000/-</b></p> <p><b>Interest amount: ₹ 23,75,014 /-</b></p> <p><b>Amount of Liquor used: ₹ 1,66,590/-</b></p> <p><b>Total amount: ₹ 89,16,408/-</b></p>
5.	<p>Details of documents by reference to which the debt can be substantiated.</p>	<ul style="list-style-type: none"> <li>• Copy of Party Ledger</li> <li>• Copy of Invoices of amount spend on infrastructure.</li> <li>• Copy of Payment Receipt</li> <li>• Copy of Agreement</li> <li>• Details of Liquor Used</li> <li>• Affidavit for Liquor used.</li> </ul>
6.	<p>Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings</p>	<p>Not Applicable</p>
7.	<p>Details of how and when debt incurred</p>	<p>Payment of invoices not received till date</p>
8.	<p>Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim</p>	<p>Not Applicable</p>
9.	<p>DETAILS OF:</p> <p>a. any security held, the value</p>	

	of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	Not Applicable  Not Applicable
10	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<b>Account Holder's Name: Touch of Class Foods Private Limited</b> <b>Bank Name: IDBI Bank</b> <b>Account number: 0174102000020323</b> <b>IFSC code: IBKL0000174</b> <b>MICR Code: 400259051</b>
11	List of documents attached to this proof of claim in order to prove the existence and non-payment of claim due to the operational creditor	<ul style="list-style-type: none"> <li>• Copy of Party Ledger</li> <li>• Copy of Invoices of amount spend on infrastructure.</li> <li>• Copy of Payment Receipt</li> <li>• Copy of Agreement</li> <li>• Details of Liquor Used</li> <li>• Affidavit for Liquor used.</li> <li>• Copy of GST Certificate</li> <li>• Copy of Cancelled Cheque</li> <li>• Copy of Pan Card</li> <li>• Copy of Aadhar Card</li> </ul>
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name in BLOCK LETTERS- <b>ANANTH VAIDYANATHAN</b>		
Position with or in relation to creditor- Director		
Address of person signing- S/O Suryanarayan Vaidyanathan, 203, Acropolis Vora Skyline, Laxman Mharte Road, Marry Immaculate Girl School, Borivali West, Mumbai, Mandapeshwar, Maharashtra-400103		

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



## DECLARATION

I, **Ananth Vaidyanathan**, currently residing- S/O Suryanarayan Vaidyanathan, 203, Acropolis Vora Skyline, Laxman Mharte Road, Marry Immaculate Girl School, Borivali West, Mumbai, Mandapeshwar, Maharashtra-400103 hereby declare and state as follows: -

1. **Sristi Hospitality Private Limited**, the corporate debtor was, at the insolvency commencement date, being Order Pronounced on 27<sup>th</sup> Day of February 2023 and Order Received on 28<sup>th</sup> Day of February 2023 actually indebted to me in the sum of **₹89,16,408/-**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - Copy of Party Ledger
  - Copy of Invoices of amount spend on infrastructure.
  - Copy of Payment Receipt
  - Copy of Agreement
  - Details of Liquor Used
  - Affidavit for Liquor used.
  - Copy of GST Certificate
  - Copy of Cancelled Cheque
  - Copy of Pan Card
  - Copy of Aadhar Card

The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.

3. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Not Applicable

**Date: 02.03.2023**

**Place:** S/O Suryanarayan Vaidyanathan, 203, Acropolis Vora Skyline, Laxman Mharte Road, Marry Immaculate Girl School, Borivali West, Mumbai, Mandapeshwar, Maharashtra-400103



(Signature of the claimant)



## VERIFICATION

I, **Ananth Vaidyanathan**, on behalf of **Touch of Class Foods Private Limited** the claimant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified S/O Suryanarayan Vaidyanathan, 203, Acropolis Vora Skyline, Laxman Mharte Road, Marry Immaculate Girl School, Borivali West, Mumbai, Mandapeshwar, Maharashtra-400103



(Signature of the claimant)